



2026:AHC:21610

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 2047 of 2026

Rammurat

.....Petitioner(s)

Versus

Additional Commissioner Judicial Prayagraj And
13 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned counsel for the respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. It is argued by learned counsel for the petitioner that statutory appeal being Appeal No.608 of 2021 (Computerized Case No.C202102000000608) (Ram Surat Vs. Radhye Shyam) which is still pending consideration before the respondent No.1/Additional Commissioner (Judicial) Prayagraj Division Prayagraj for last more than four years. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.
4. Heard learned counsel for the parties and perused the record.
5. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.1/Additional Commissioner (Judicial) Prayagraj Division Prayagraj to decide the aforesaid appeal most expeditiously but after providing opportunity of hearing to all the concerned parties unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026
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